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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 126/99

DATE OF ORDER : 22-01-1999

Between :-

1. A.Vijay Kumar
2. A.J.Hanumantha Rao
3. B.Ramesh
4. K.Ravi
5. P.Govardhan

... Applicants

And

1. The Principal,
Kendriya Vidyalaya No.1, Golkonda,
(Under the management of Kendriya
Vidyalaya Sangathan), Central Govt.,
Langer House, Hyderabad-500008, A.P.
2. The District Employment Officer,
Hyderabad District Employment Exchange,
RTC X Roads, Hyderabad-500020, A.P.

... Respondents

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Counsel for the Applicants : Shri K.Nageshwar Reddy

Counsel for the Respondents : Shri B.N.Sharma, Sr.CGSC
Shri P.Naveen Rao, Secy AP Sub.

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Ordeer per Hon'ble Justice Shri D.H.Nasir, VC)

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(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard the learned counsel for the rival parties.

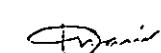
2. The applicants' main grievance is that they have not been permitted to appear at the examination which is to be held in very near future for the post of Group-D (Class-IV) in the office of Respondent No.1 on the ground that their names have not been sponsored by the Employment Exchange. It is well settled by now that no candidate should be dis-allowed from appearing at the interview/test merely because their names have not been sponsored by the Employment Exchange provided they satisfy the basic eligibility criteria.
3. It is therefore, hereby directed that the Respondent No.1 shall allow the applicants to appear at the interview/examination irrespective of the fact whether they have been sponsored by the Employment Exchange, provided the applicants satisfy the basic eligibility criteria.
4. The direction given above shall be enforced and implemented if the interview/examination in question is still not completed.
5. Kendriya Vidyalaya Sangathan had so far not been brought within the jurisdiction of this Tribunal. However, we are now given to understand that a notification has already been

issued for inclusion of the Kendriya Vidyalaya Sangathan within the jurisdiction of this Tribunal. Hence the above order is passed.

6. O.A. Disposed of accordingly. No order as to costs.


(H. RAJENDRA PRASAD)

Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 22nd January, 1999.
Dictated in Open Court.


Amritpal Singh
av1/

COPY TO:-

1. HDHNJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A)
5. SPARE

cc to day
2/2/99 1ST AND 2ND COURT
TYPED BY CHECKED BY
COMPARED BY APPROVED BY
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.
THE HON'BLE MR. JUSTICE D.H.NASIR :
VICE CHAIRMAN
THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

7 copies.
THE HON'BLE MR. R.RANGARAJAN :
MEMBER (A)
THE HON'BLE MR. B.S.JAI PARAMESWAR :
MEMBER (J)

DATED: 22/1/99

ORDER/JUDGMENT

M.A./R.A./E.P.NO.

In
O.A. NO. 126 (99)

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

